

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Civil Misc. Review Application No.12 of 1999
in
Original Application No.952 of 1998

Thursday, this the 20th day of November, 2003.

Hon'ble Maj. Gen. K.K.Srivastava, A.M.
Hon'ble Mr. A.K.Bhatnagar, J.M.

Hridaya Nand Yadav,
aged about 27 years,
S/o Shri Satya Ram Yadav,
R/o Village & Post -
Sahraspali, P.S. Kotwali,
District - Ballia.

....Applicant.

(By Advocate : Shri R. Verma)

Versus

1. Union of India,
through the Secretary,
Ministry of Communication,
New Delhi.
2. The Inspector of Post Offices,
Central Sub-Division, Ballia.
3. The Senior Superintendent of
Post Offices, Ballia Division,
Ballia.

.....Respondents.

(By Advocate : Shri A.Sthalekar)

ORDER

By Hon'ble Maj. Gen. K.K.Srivastava, A.M. :


Heard counsel for the parties.

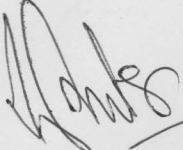
2. This review application has been filed for review of the order dated 16.2.1999 passed in OA No.952/98. Shri R. Verma, learned counsel for the applicant invited my attention to letter of Respondent No.3 addressed to Respondent No.2 dated 26.8.1998 and submitted that

respondents ^{have} ~~are~~ pointed ^{ed} out the lapse on the part of the respondent No.2. In para 2 & 3 of the letter quoted above, it has been ordered that the services of the applicant be terminated and therefore the stand, which was taken by the respondents in the OA, is different. The order needs to be reviewed and suitable order be passed. The learned counsel for the respondents submitted that the communication annexed by the applicant is internal communication and has got nothing to do with the appointment/termination of the ^{services of the} review applicant.

3. We have perused the records and we find substance in the submission of the learned counsel for the respondents. The very fact that the applicant is regularly selected person, the question of terminating the services of the ^{applicant} does not arise except in accordance with law. Therefore, the apprehension of the review applicant that his services would be terminated cannot be a ground for the review of the order sought for.

4. In view of the above, the review application is rejected.


MEMBER (J)


MEMBER (A)

RKM